

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:17
ANSWERED ON:20.02.2001
IRREGULARITIES IN DRINKING WATER DATA
DUKHA BHAGAT

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government have noticed irregularities on a large scale while analysing the data with regard to the drinking water;
- (b) if so, the details in this regard; and
- (c) the action taken or proposed to be taken by the Government in the matter?

Answer

MINISTER OF RURAL DEVELOPMENT(SHRI M. VENKAIAH NAIDU)

(a), (b) & (c) : The rural drinking water is a State subject. The schemes for supply of safe drinking water to the rural habitations of the country are implemented by the State Governments under the State sector Minimum Needs Programme(MNP)The Central Government supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan, sanction and implement individual rural water supply schemes have been delegated to the State Governments. As such, the data in respect of physical and financial progress of implementation on Rural Water Supply Programme is maintained on the basis of information furnished by the State Governments vide the regular periodical reports submitted by them. While analysing the data thus compiled, no large-scale irregularities have been noticed.